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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No..... 121196 199

R.C. Mehta Versus Union of India and others

Date of Order	Orders
15.7.96	<p>Mr. S.K.Jain, counsel for the applicant Mr. V.S.Gurjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the original application. The OA, having become infructuous is dismissed with no order as to costs.</p> <p><i>Copy to G BSL for VSP/MP 23/7/96</i></p> <p><i>Copy issued to app: Vide 3062 30796 d</i></p>

Rattan Prakash
(RATTAN PRAKASH)
MEMBER (J)